

Kanpur for the year 1976-77, and Review by Government thereon.

(ii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT-1701/78 for (i) and (ii)]

I. Notifications under the Customs Act, 1962 and related papers.

II. Ministry of Finance (Department of Revenue) Notifications and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications G.S.R. Nos. 88(E) to 114(E), dated the 1st March, 1978 under section 159 of the Customs Act, 1962, together with an Explanatory Memorandum on the Notifications.

[Placed in Library. See No. LT-1707/78]

II. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications G.S.R. Nos. 115(E) to 154(E), dated the 1st March, 1978, together with an Explanatory Memorandum thereon

[Placed in Library. See No. LT-1708/78].

Report (1976-77) and Accounts of the Technical Teachers' Training Institute (Southern Region), Adyar, Madras and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI-MATI RENUKA DEVI BARKATAKI): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Report and Accounts of the Technical Teachers' Training

Institute (Southern Region), Adyar, Madras for the year 1976-77 and the Audit Report thereon.

(ii) Review by Government on the working of the Institute, mentioned at (i) and (ii) above.

(iii) Statement giving reasons for the delay in laying the papers.

[Placed in Library. See No. LT-1702/78 for (i) to (iii)]

SHRI BHUPESH GUPTA (West Bengal): Sir, I have a point of order.

MR. CHAIRMAN: I have omitted...

SHRI BHUPESH GUPTA: I have a point of order on that item of business. You have listed the business, that is, the 4th item.

MR. CHAIRMAN: Therefore, I am asking you to please take it up after the remaining two or three items.

SHRI BHUPESH GUPTA: You will allow?

MR. CHAIRMAN: Yes.

The Urban Land (Ceiling and Regulation) Amendment Rules, 1978 and related papers

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किकर) : श्रीमन् में नगर भूमि (अधिकतम सीमा तथा विनियमन) अधिनियम 1976 की धारा 46 की उपधारा (3) के अधीन नगर भूमि (अधिकतम सीमा तथा विनियमन) संशोधन नियम, 1978 को प्रकाशित करने वाली निर्माण और आवास मंत्रालय की अधिसूचना सा० का० नि० सं० 273, दिनांक 18 फरवरी, 1978 की एक प्रति (अंग्रेजी तथा हिन्दी में) उस पर व्याख्यात्मक ज्ञापन सहित, सभापटल पर रखता हूँ।

[Placed in Library. See No. LT-1753/78]